

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No: 17/2021

IN

Original Application No: 75 of 2021

Prabhat Shrivastava

Applicant

Versus

State of UP & Ors

Respondent (s)

ACTION TAKEN REPORT

1. That in the O.A. No: 75/2021 and the Execution Application No: 17/2021 Hon'ble Tribunal has passed the following order on 06.08.2021 "*... In view of the above we consider it appropriate to require the Additional Chief Secretary, Revenue, UP in co-ordination with the Irrigation and Forest Department of UP and the CPCB to ascertain whether any ponds/ water bodies and trees are being illegally destroyed in the course of construction of Ganga Expressway from Meerut to Prayagraj and if so whether remedial action is taken. If not, the remedial action may be ensured. Action need not be limited to Pratapgarh and Prayagraj District but entire area. A meeting for the purpose may be held within 15 days. An action taken report may be filed by Additional Chief Secretary, Revenue before the next date by e-mail at judicial-ngt@gov.in in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF.*
List for further consideration on 25.11.2021".
2. In compliance of above order a meeting was held on 22.11.2021 with the officers concerned as directed by the Hon'ble Tribunal. The list of participating officers is at **Annexure-1**. The District Magistrate of Pratapgarh and Prayagraj participated in the meeting through Video Conferencing.

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3. The proposed project of Ganga Expressway passes through 12 districts of the State and is 593.947 kilo meters long. The Uttar Pradesh Expressway Industrial Development Authority (UPEIDA) under the Department of Industrial Development, Uttar Pradesh vide order dated 17.07.2019 has been designated as the Nodal Agency for the project.
4. That as per the report submitted by the Project Consultant there are 173 ponds and waterbodies which are falling in the alignment of the Expressway, of which the total area is 72.87 hectare, the area which need to be acquired as it is coming in the Right of Way is 39.40 hectare. The list of above 173 pond/ waterbodies along with the name of the villages and district is at **Annexure-2**.
5. That the number of trees and plants falling in the ROW of the Expressway are 195193 (Trees-43434 and Plants-151759). The details of which is at **Annexure-3**. The total Forest Area affected is 121.47 hectare.
6. That the Government vide its order No-32/744 Eik-1-2016-20(5)/2016 dated 03.06.2016 has laid down a policy that any pond / waterbody impacted by any developmental project will have to be compensated by procuring and reserving 125 percent of the area impacted. The Implementing Agency will also ensure creation of waterbody in that reserved area. In compliance of above an area of 49.26 hectare against affected area of 39.40 hectare has been reserved for the purpose on which water bodies will be developed and handed over to the Gram Panchayats.
7. That the District Magistrate Praygraj informed that the total area of pond/ waterbody being affected by the project is 5.60 hectare, whereas UPIEDA report mentions 7.2874 hectare. The District Magistrate, Praygraj has been directed to ensure reservation of 125 percent area at suitable sites and develop waterbodies through the Implementing Agency.

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8. That the District Magistrate, Pratapgarh informed that area of pond/ water body affected is 8.88 hectare against which 9.6 hectare has been made available to the UPEIDA for development of water bodies.
9. That for the trees and plants being affected by the project, necessary compensatory afforestation required as per the law will be ensured.
10. That the Project has been granted prior Environmental Clearance on 20.11.2021, the Specific Condition No:30 deals with the measures to be taken for ponds and Specific Condition No:4 deals with the trees and plants coming in the alignment. A copy of the Environmental Clearance is at **Annexure-4**.
11. The Project is yet to obtain the Forest Clearance which will take care of the measures required to compensate the loss in forest area and trees.
12. That the concerned officers of the Departments along with the District Magistrates were directed that the provisions on the subject regarding compensatory works related to ponds/ water bodies and trees being affected by the project should be ensured and no illegal felling of tree or destruction of pond/ water bodies should take place.
13. That the above Action Taken Report is being submitted in compliance of the order dated 06.08.2021 of the Hon'ble Tribunal.


23.11.21
(Manoj Kumar Singh)
Additional Chief Secretary)
Department of Revenue
Government of Uttar Pradesh

The List of participants in the Meeting dated 22-11-2021 in the matter of Original Application 75/2021 and Execution Application No. 17/2021 in the Hon'ble National Green Tribunal, New Delhi.

Sl	Name	post	Department
1	2	3	4
1	Mr. Mahendra Singh	Special Secretary	Revenue Deptt. Govt. of U.P.
2	Mr. Bhism Lal Verma	Dy Land Reform Commissioner	Bord of Revenue UP
3	Mr. Sanjay Khatri	District Magistrate	Prayagraj
4	Dr. Nitin Bansal	District Magistrate	Pratapgarh
5	Mr. Shrish Chandra Verma	Additional Chief Excutive Officer	UPIDA
6	Mr. R.R. Singh	General Manager	UPIDA
7	Mr. Chunku Ram Patel	Officers on Special Duty	UPIDA
8	Mr. P. N. Tiwari	Under Secretary,	Irrigation U.P. Government
9	Mr. Sandip Agrawal	Chief Engineer	UPIDA
10	Mr. Harikesh Kumar	Dy, Team Leader	LNMI Infra (p) Ltd.
11	Mr. Atul Asthana	Senior Manager Forest	UPIDA
12	Dr. Akhlaq Husain	Manager	Environment
13	Mr. D.K. Chaturvedi	Senior Engineer	Irrigation Deptt.
14	Mr. Anupam Gupta	Nodel Officer	Forest deptt.
15	Ms. Shruti Shukla	Dy Director	Environment Deptt.
16	Mr. Subran Kumar	Asstt. Director	Directorate of Environment
17	Mr. J.P. Meena	Scientist 'D'	CPCB
18	Mr. Sharad Tiwari	Legal Advisor	UPIDA
19	Mr. Himanshu Shekhar	Environment Manager	CEMC pvt. Ltd.

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Annexure -2.

Head Office : T-10, IIIrd Floor, City Centre, Press Complex, Plot No. 1, M.P. Nagar, Zone-I, Bhopal (M.P.) 462 011
Tel. / Fax : 0755-4295421, Mob.: 9826452711, 7773000871, 9977004686
E-mail : Inmalviya@rediffmail.com, Website : www.lninfra.com
CIN No. :- U45201MP2010PTC024316

क्र.सं०-LNMIPPL/UPEIDA/POA/2020/424

दिनांक: 10.11.2021

सेवा में,

मुख्य महाप्रबंधक (सिविल)
उ०प्र० एक्सप्रेसवेज औद्योगिक-
विकास प्राधिकरण (यूपीडा)
लखनऊ।

विषय:- मा. राष्ट्रीय हरित प्राधिकरण की मुख्य बेंच द्वारा गंगा एक्सप्रेसवे परियोजना के लिए पारित आदेश के सम्बन्ध में।

संदर्भ:- मूल याचिका संख्या 75/2021 के कम में क्रियान्वयन याचिका संख्या 17/2021 (प्रभात श्रीवास्तव बनाम उ०प्र० राज्य एवं अन्य) पर दिनांक 06.08.2021 को पारित आदेश।

महोदय,

उपरोक्त सन्दर्भ में मेरठ से प्रयागराज तक बनने वाले "गंगा एक्सप्रेसवे परियोजना" के ROW के अन्तर्गत प्रभावित होने वाले तालाबों की सूची संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित की जा रही है।

सादर

प्राधिकृत हस्ताक्षरी

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एल.एन.मालवीय इन्फ्रा-प्रोजेक्ट प्रा.लि. भोपाल

संलग्न:- तालाबों की सूची (पेज 1-6)

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Sr. No:	Pond Location	District	Village	Khasra No.	Total Area (Ha)	Acquired Area (Ha)
1	37+135	Hapur	Muradpur	320	0.4550	0.3460
2				321	1.2640	0.0300
3	37+160			568	0.2280	0.1820
4				601	0.1520	0.0470
5	100+350	Sambhal	Basala	Total	2.0990	0.6050
6	117+520			824	0.1420	0.1300
7	117+625			650	0.3930	0.0002
8	127+300			638	0.0930	0.1060
9	166+875	Budaun	Kanjua	872	0.1540	0.1280
10				Total	0.7820	0.3642
11	181+240			160	0.300	0.1810
12	184+900			85	0.0380	0.0760
13		Budaun	Hasanpur	86	0.0250	0.0910
14				46	0.0310	0.3290
15	253+260			Total	0.3940	0.6770
16				330	0.1570	0.0539
17		Shahajhanpur	Dhaka Tal Ujera	332	0.3703	0.31385
18	272+370			333	0.2830	0.2830
19	288+670			335	0.5157	0.2548
20	293+860			360	0.1815	0.1653
21	301+150	Hardoi	Sedhamau	Total	1.5075	1.07085
22	317+430			308	0.0630	0.0320
23	328+900			23	0.3830	0.6837
24	355+300			244	0.3670	0.3670
25	360+450	Hardoi	Sanjhara	222	0.7210	0.2400
26				192	0.0030	0.0017
27				347	0.1390	0.1390
28				355	0.4810	0.4810
29	371+900	Unnao	Ranipur Grant	243	0.1203	0.1203
30	436+000			847	0.3900	0.0020
31	437+830			72	0.5440	0.4250
32	442+800			Total	3.2113	2.4917
33	445+300	Unnao	Padari Kalan	2568	0.2400	0.1590
34	447+700			1294	1.1000	0.6415
35	450+420			3782	0.9230	0.2827
36				732	0.9650	0.9115
37		Unnao	Unchgaon Saini	126	0.759	1.0970
38				287	0.381	0.381
39				1271	0.1900	0.029
40				Total	4.5580	3.5017
41		Raebareli	Chak Gajraj	3	0.4870	0.4270
42	469+350			3/3	0.0310	0.0310
43				3/5	0.0130	0.0130
44				4/1	0.0510	0.0510
45		Raebareli	Satanpur	4/2	0.0190	0.0190
46				4/3	0.0630	0.0630
47				6	0.1140	0.1140
48				7	0.0380	0.0380
49	478+450	Raebareli	Satanpur	510	0.4990	0.6660
50				443	1.3820	1.8499
51				506	0.0440	0.0259



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Sr. No:	Pond Location	District	Village	Khasra No.	Total Area (Ha)	Acquired Area (Ha)
46	480+160	Raebareli	Ugabadi	1157	0.0890	0.0110
47	484+400	Raebareli	Yushufpur	697	0.2530	0.0810
48	493+170	Raebareli	Lodipur Utrawan	2625	0.0380	0.0380
49	493+250	Raebareli	Adilabad	20	0.3470	0.0022
50				316	0.0190	0.0043
51				502	0.3670	0.0485
52	503+270	Raebareli	Ubrani	28	0.0380	0.0380
53				29	1.1820	0.6230
54				41	0.1360	0.0988
55	507+000	Raebareli	Ismailpur	357	0.3570	0.2438
56	507+200			314	0.1520	0.1520
57				313	0.5660	0.5660
58	507+700	Raebareli	Chuli	72	0.7530	0.7530
59				796	0.0190	0.0010
60				797	0.3540	0.1714
61				798	0.1900	0.1893
62				799	0.5100	0.0133
63				322	0.080	0.071
64	510+800	Raebareli	Alawalpur	321	0.114	0.081
65				320	1.899	1.321
66				317	0.19	0.128
67				692	0.2590	0.191
68				695	0.1420	0.028
69				139	1.0820	0.0329
70	512+840	Raebareli	Jalalpur Behi	131	0.9030	0.0510
71				129	0.6260	0.1283
72				169	0.6760	0.7175
73	513+000	Raebareli	Chichaoli	175	0.0120	0.0386
74				45	0.1640	0.1602
75				75	0.5790	0.1396
76	123			0.602	0.4397	
77	383			0.1530	0.1530	
78	386			0.3540	0.1248	
79	514+900	Raebareli	Tanghan	388	0.2030	0.0760
80	516+020			59	0.1390	0.1390
81	Raebareli			Jagatpur	1169	1.1140
82	516+790	Raebareli	Tanghan	60	0.3070	0.1432
83				622	0.02060	0.0189
84				754	0.1300	0.1999
85	523+300	Raebareli	Itaora Bujurag	3930	1.1470	0.8851
86	529+250	Raebareli	Dadaoli	760	0.0760	0.0760
87	530+530	Raebareli	SamserBagh	222	2.813	0.4180
88	532+800	Raebareli	Umran	776	0.4840	0.0031
89	873			0.4200	0.0535	
90	533+100			1614	0.4740	0.4040
91	533+200			1608	0.4770	0.1297
92	534+440			Raebareli	Kamlapur	694
93		669	0.1360			0.3890
94		443	0.0130			0.0130
95	535+000			442	0.0610	0.1053



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Sr. No:	Pond Location	District	Village	Khasra No.	Total Area (Ha)	Acquired Area (Ha)
96	541+400	Raebareli	Lakshmanganj	13	0.6210	0.1404
97				246	0.3020	0.2092
98				694	0.0290	0.0290
99				1550	0.8150	0.2282
100	541+630	Raebareli	Rasulpur	1816	0.0480	0.0020
101				1548	0.0570	0.0570
				Total	26.1416	13.9580
102	555+700	Pratapgarh	Pratapur	436	0.43	0.04
103	557+200			30	0.136	0.074
104	557+300	Pratapgarh	Gujwar	128	0.34	0.338
105	557+400			151	0.228	0.226
106	557+500			159	0.031	0.031
107				12	0.68	0.061
108		Pratapgarh	Chaorang	14	0.063	0.126
109				15	0.342	0.089
110				16	1.746	0.48
111				61	0.202	0.049
112				60	0.19	0.066
113	560+950			46	0.038	0.018
114				44	0.409	0.409
115				45	0.076	0.076
116				43	0.038	0.038
117				41	0.152	0.037
118		Pratapgarh	Purmai-Sultanpur	870	0.248	0.237
119	562+400			1112	0.108	0.083
120	562+600			1042	0.213	0.0213
121				1040	0.003	0.003
122	562+700			1185	0.003	0.003
123		Pratapgarh	Jhingur	1178	0.026	0.022
124	566+620			1721	0.076	0.046
125	568+400	Pratapgarh	Maheva Milkia	164	0.264	0.123
126	568+900			141	0.481	0.033
127		Pratapgarh	Bahorikpur	419	0.19	0.095
128				443	0.089	0.05
129	569+600			445	0.03	0.03
130				701	0.203	0.132
131	570+100			3 ख	0.13	0.128
132	570+200	Pratapgarh	Sultanpur	5 ख	0.0435	0.448
133	570+300			7 ख	0.215	0.025
134	570+300			9 ख	0.381	0.204
135	570+600			311 ग	1.65	0.4472
136	571+500	Pratapgarh	Raigarh	2059 ख	0.504	0.1034
137	571+510			1840	0.063	0.46
138	572+900			1612	0.221	0.1542
139	573+600			754	0.253	0.003
140		Pratapgarh	Umrpatti	778	0.324	0.4
141	573+900			808	0.277	0.002
142				850	1.129	0.585
143	574+800			1105	1.189	0.968



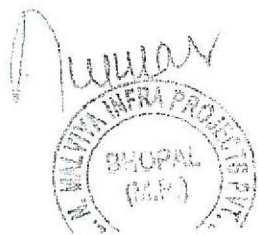
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Sr. No;	Pond Location	District	Village	Khasra No.	Total Area (Ha)	Acquired Area (Ha)
144	576+500	Pratapgarh	Malva Chhajaipur	1145 ग	1.04	0.001
145				559	0.02	0.042
146	580+750	Pratapgarh	Bhaw	694	0.025	0.0003
147				693	0.332	0.145
148				779	0.632	1.094
149	582+000	Pratapgarh	Mohammadpur Bhav	561	1.317	0.202
150	585+800			51 ग	0.357	0.219
151	586+000	Pratapgarh	Barbaspur	87	0.76	0.76
152	586+100			88	0.063	0.019
					17.9605	9.4464
153	586+220			255	0.038	0.038
154	586+300	Prayagraj	Paschim Nara	606 च	2.876	2.876
155	587+000			256	0.065	0.061
156	587+200	Prayagraj	Purab Nara	178	2.773	0.173
157	589+800	Prayagraj	Jaliya Sai	403	2.922	1.209
158	590+700	Prayagraj	Sarai Madan Singh Urf Chanti	1042	0.08	0.041
159	592+200	Prayagraj	Girdharpur Gondwa	618	1.358	1.162
160	593+100	Prayagraj	Sarai Hariram	894	0.27	0.025
161		Prayagraj	Parsupur Nari	109	0.103	0.063
162				169	1.073	0.163
163				203	0.571	0.102
164		Prayagraj	Malapur	204	0.813	0.24
165	595+900			205	0.591	0.215
166				244	0.342	0.023
167		Prayagraj	Fatehpur Ta. Shahabpur	211	0.559	0.043
168				221	0.399	0.202
169	596+700	Prayagraj	Kamalpur Jalalpur	305	0.04	0.04
170	598+200	Prayagraj	Rohi	131	0.867	0.495
171	598+300	Prayagraj	Khemkaranpur	34	0.08	0.023
172	598+600	Prayagraj	Rohi	266	0.1940	0.0630
173	599+400	Prayagraj	Sarai Arjun Urf Harmandila	40	0.2050	0.0304
				Total	16.219	7.2874
				Grand Total	72.8729	39.4023

नोट:- परियोजना संरेखण में चैनगढ़ नाम का कोई ग्राम नहीं है।

ग्राम करमैन गाटा सं० 428 परियोजना संरेखण में प्रभावित नहीं हो रहा है।

ग्राम सराय संग्राम सिंह गाटा सं० 872 परियोजना संरेखण में प्रभावित नहीं हो रहा है।



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L.N. MALVIYA INFRA PROJECTS PVT. LTD.

Annexure - 3

Head Office : T-10, IIIrd Floor, City Centre, Press Complex, Plot No. 1, M.P. Nagar, Zone-I, Bhopal (M.P.) 462 011
Tel. / Fax : 0755-4295421, Mob.: 9826452711, 7773000871, 9977004686
E-mail : lnmalviya@rediffmail.com, Website : www.lninfra.com
CIN No. :- U45201MP2010PTC024316

क्र.सं०- LNMIPPL/UPEIDA/POA/2020/428

दिनांक: 17.11.2021

सेवा में,

मुख्य महाप्रबंधक (सिविल)
उ०प्र० एक्सप्रेसवेज औद्योगिक-
विकास प्राधिकरण (यूपीडा)
लखनऊ।

विषय:- मा. राष्ट्रीय हरित प्राधिकरण की मुख्य बेंच द्वारा गंगा एक्सप्रेसवे परियोजना के लिए पारित आदेश के सम्बन्ध में।

संदर्भ:- मूल याचिका संख्या 75/2021 के कम में क्रियान्वयन याचिका संख्या 17/2021 (प्रभात श्रीवास्तव बनाम उ०प्र० राज्य एवं अन्य) पर दिनांक 06.08.2021 को पारित आदेश।

महोदय,

उपरोक्त सन्दर्भ में मेरठ से प्रयागराज तक बनने वाले "गंगा एक्सप्रेसवे परियोजना" के ROW के अन्तर्गत प्रभावित होने वाले वृक्षों की सूची संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित की जा रही है।

सादर

प्राधिकृत हस्ताक्षरी

एल.एन.मालवीय इन्फ्रा-प्रोजेक्ट प्रा.लि. भोपाल

संलग्न:- वृक्षों की सूची।

Corporate Office :

Plot No. 31, 2nd Floor, Sector-12 A, Dwarka New Delhi-110078
Ph.: 011-49536345, E-mail : delhilnm@gmail.com

List of affected trees within ROW of Ganga Expressway				
S. No.	Forest Division	Range	Tree (Approx.)	Plants (Approx.)
1	MEERUT	MEERUT	47	0
	HAPUR	GARHMUKTESHWAR	658	1416
3	AMROHA	HASANPUR	269	3360
4	SAMBHAL	SAMBHAL	241	1850
		CHANDAUSI	668	3355
5	BADAUN	BISALI	1140	720
		BADAUN	147	1000
		DATAGANJ	128	0
6	SHAHJAHANPUR	SADAR	48	0
		JALALABAAD	817	0
7	HARDOI	BILGRAM	138	460
8	UNNAO	UNNAO	559	45954
		BIGHAPUR	13	53
		PURWA	0	10540
		HASANGANJ	13324	13205
		BANGARMAU	24528	0
9	RAEBARELI	LAALGANJ	177	34315
		DALMAU	145	11631
		SALON	0	1800
10	PRATAPGARH	LALGANJ/KALA KANKAR	166	22100
		KUNDA		
11	PRAYAGRAJ	SORAON	221	0
Total			43434	151759
			195193	

Forest land to be affected-121.47 Hectares.



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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Deputy Collector
 UPEIDA (GANGA EXPRESSWAY)
 C-13, 2nd Floor, Paryatan Bhawan, Vipin Khand, Gomti Nagar -226010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/NCP/60685/2021 dated 03-Oct 2021. The particulars of the environmental clearance granted to the project are as below.

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| 1. EC Identification No. | EC21B034UP161614 |
| 2. File No. | 6186 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 7(f) Highways |
| 6. Name of Project | Proposed Development of "Ganga Expressway" from Meerut to Prayagraj, an Access Controlled Greenfield Expressway Project, (CH 7+900 to CH 601+847 Km) Total Length – 593.947 Km |
| 7. Name of Company/Organization | UPEIDA (GANGA EXPRESSWAY) |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 10 Jun 2021 |

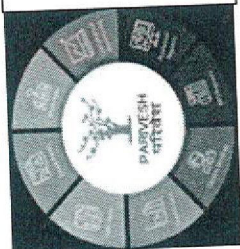
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 20/11/2021

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA /UP/NCP/60685/2021 & SEIAA, U.P File no- 6186

Sub: Environmental Clearance for Proposed Development of "Ganga Expressway" from Meerut to Prayagraj an Access Controlled Greenfield Expressway Project, (Ch.7+900-Ch.601+847 Km) Total Length-593.947 Km. M/s Uttar Pradesh Expressways Industrial Development Authority (UPEIDA).

Dear Sir,

This is with reference to your application / letter dated 07-10-2021, 11-10-2021 & 18-11-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 21-10-2021 and SEIAA in meeting held on 11-11-2021.

A presentation was made by the project proponent along with their consultant M/s Centre for Envotech & Management Consultancy Pvt. Ltd to SEAC on 21-10-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Development of "Ganga Expressway" from Meerut to Prayagraj an Access Controlled Greenfield Expressway Project, (Ch.7+900-Ch.601+847 Km) Total Length-593.947 Km. M/s Uttar Pradesh Expressways Industrial Development Authority (UPEIDA).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 51/Parya/SEIAA/6186/2021 dated 10/06/2021. EIA report submitted by the project proponent on 03/10/2021.
3. The proposed Ganga Expressway starts from Meerut-Bulandshahr road (NH-334) near village Bijoli (Dist. Meerut) (Ch: 7+900) & terminates at Prayagraj Bypass on NH-19 near village Judapur Dando (Dist. Prayagraj) (CH 601+847).
4. Salient features of the project:

1.	Project Name	Proposed Development of "Ganga Expressway" from Meerut to Prayagraj, an Access Controlled Greenfield Expressway Project, (CH 7+900 to CH 601+847 Km) Total Length – 593.947 Km
2.	Location of the sub project road	The proposed Ganga Expressway starts from Meerut - Bulandshahr Road (NH-334) near village Bijoli (Dist. Meerut) (Ch: 7+900) & terminates at Prayagraj Bypass on NH-19 near village Judapur Dando (Dist. Prayagraj) (CH 601+847).
3.	No. of Towns and Villages falling along the project road	Meerut District: 09 villages Hapur District: 29 villages Bulandshahr district: 08 villages Amroha district: 25 villages Sambhal district: 31 villages Badaun district: 85 villages Shahjahanpur district: 41 villages Hardoi district: 88 villages Unnao district: 76 villages Raebareli district: 63 villages Patnagarh district: 43 villages

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		Prayagraj district: 20 villages Total: 518 villages
4.	Total design length of the project	593.947 km
5.	Total Area of Land Acquisition	Total Land Acquisition: 7463.44 Ha.
6.	Forest Land	Forest Land to be affected-121.47 ha
7.	Terrain	Plain/Rolling
8.	Seismic Zone	Zone II, III and IV
9.	Geographical Location	Starting Point: 28°51'53.93"N, 77°44'28.76"E Ending Point: 25°34'57.22"N, 81°48'45.41"E
10.	No. of Existing Bridges	Major Bridges – 14 Nos. Minor Bridges – 126 Nos.
11.	Total Culverts	946 Nos
12.	Right of Way	120 m
13.	Safety Measure	Lighting all along including High Masts at Toll plazas, interchanges, major bridges / ROB's and Amenities and Truck Parking Areas
14.	Total Project Cost / per km (including Civil, LA, R&R, Utility Shifting and Forest, Environment)	Rs 36229.67 Cr / 61 Cr (approx.)
15.	Water bodies Impacted	140 locations (Rivers / Streams / Canals / Nallahs). Sufficient nos. of cross drainage structures has been proposed to avoid any impact on them.
16.	Existing trees within ROW	1,95,193
17.	Compensatory plantation	Approx. 16, 83, 000 nos. of avenue plantation will be carried out as per IRC SP-21 and National Green Highway policy 2015 within the available ROW
18.	Green belt development	As per IRC SP 21:2009 / MoRTH Code / Guidelines
19.	Street Light	External and Internal Lighting will be as per section-15 of the "Manual". Street Lighting shall be provided at the locations of toll / ramp plaza, interchanges/slip roads and lighting on structures such as major bridges, ROB's, Flyovers, Minor Bridges and Underpasses including high mast at toll plaza, interchange/slip roads. A power connection of appropriate load (including load other than illumination such as load of air conditioner, computers, other instruments installed on toll/ramp plaza, load required due to solar plant) shall be taken from state electricity department
20.	High Mast Light	The High mast lightings have been proposed along the project locations in interchange locations, Rest area and Toll plaza.
21.	Cost for Environmental Management Plan	Total: Rs 393 Crores
22.	Cost for Land Acquisition	Rs. 9255 Crores (Not taken separately as Land has been purchased with mutual consent and compensation at Four times Circle Rate has been paid)
23.	Rain water harvesting	Rainwater harvesting structures will be provided at the interval of 500 m on either side of carriageway as per availability of

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		RoW. 2380 nos. of structures will be constructed all along the expressway. The total cost of the rainwater harvesting structures including its maintenance is Rs. 111.32 crores and this cost has been covered in the EMP cost.
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5. List of major rivers crossing the alignment:

S.No	River	Chainage	Span
1	Kali River	17+727	3X30
2	Ganga River	66+850	16X60
3	Sot River	157+356	3 X 35
4	Aril River	207+740	3 X 30
5	Ramganga River	217+920	12 X 60
6	Baghul River	238+190	4 X 38
7	Garra River	317+923	4 X 60

6. Water requirement & source:

- The peak water requirement for the project will be 69820894 KL during construction stage. The water requirement should be extracted from local surface/ground water (which is easily available) after taking necessary permission before the construction of the project.
- Break-up of required water:

Purpose	Peak (KL)	Source
Road Construction	48874626	Local surface/ground water
Dust suppression	13964179	
Others (including drinking and domestic purposes)	6982089	
Total	69820894	

7. Employment details :

- During the construction of the road project around 12000 persons would be employed temporarily. However due to construction of toll plazas approx. 100 persons will be employed on permanent basis.

8. Structure Details:

- The proposed expressway involves 140 nos. of River/Stream/Canal/Nallah, 7 nos. of ROB, 17 no. of Interchanges, 14nos. of Major Bridge, 126 nos. of Minor Bridge, 28 nos. of Fly Over, 50 nos. of VUP, 171 nos. of LVUP, 160 nos. of SVUP and 946 nos. of culverts along the project stretch.

9. Eco-sensitive Zone & Critical Polluted Area:

- Sandi Bird Sanctuary (approx. 4.6 km) (ESZ notified vide S.O. 2776(E), dated 30.07.2019), District Hardoi.
- Shaheed Chandrashekhar Azad Bird Sanctuary (Nawabganj) (Approx. 8.5 km) - (ESZ notified vide S.O. 3153(E), dated 29.08.2019), District Unnao.
- Samaspur Bird Sanctuary (Approx. 3.5 km) - (ESZ notified vide S.O. 3529(E), dated 26.09.2019), District Raebareli.
- Proposed project do not pass through any Critically Polluted Area (CPA)/Severely Polluted Area (SPA) as specified by CPCB/ Ministry of Environment, Forests & Climate Change, Govt. of India.
- Bulandshahar-Khurja (Sl.No.-5) with CEPI score 85.23 (Critically Polluted Area) falls at a distance of 37 km and 47 km from proposed alignment.

10. The project proposal falls under category-7(f) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 21-10-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 11-11-2021 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following conditions:-

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General Conditions:

1. A comprehensive EIA shall be undertaken taking into view conditions stipulated in this clearance also and submitted to this Authority within 02 years of commencement of the project. The comprehensive EIA study should also include:
 - i. The detailed impact analysis under the scope of work particularly the impact on ambient air quality interpreting the incremental concentration of the various parameters based on air quality models.
 - ii. The specific target group in the predominant wind directions.
 - iii. Critical traffic analysis for the construction and the operation phases based on eco-friendly fuels in order to formulate an action plan to keep the surrounding air quality confirming to its present level/the prescribed norms.
 - iv. Efforts to utilize the fly ash to the maximum level and the natural clay/soil to the minimum level should be made.
2. Permission for any tree felling shall be taken from Forest Department as per law. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that adequate plantation on both sides of proposed expressway shall be undertaken with shade giving, ecologically friendly, sound absorbing and native species of trees to attenuate probable air and noise pollution. A densely populated green belt in both sides of the expressway shall be developed.
3. The implementation of the environmental management plan should be reviewed every 06 months by the project proponents and the Action Taken Report should be submitted to this authority, UPPCB, and the concerning District Magistrate.
4. The project proponent will set up separate environmental management cell for effective implementation of the EMP etc as well as stipulated environmental safeguards under the supervision of a Senior Experienced Executive.
5. Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan, including action taken reports in respect of mitigative measures and other Environmental protection activities.
6. A Six Monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.
7. The E.I.A. Authority or any other competent authority may stipulate any other conditions or environmental safeguards, subsequently, if deemed necessary, which should be complied with.
8. First aid centers along the highway should be identified with referral facility for nearby trauma centers for causality management.
9. Regular noise levels should be monitored during construction and operation phase.
10. The date and place of sampling of water testing should be provided along with the quality of water as suitable for drinking purposes alongwith compliance report.

Specific Conditions:

1. If any ponds/water bodies and trees are being illegally destroyed in the course of construction remedial action shall be submitted by the project proponent to SEIAA.
2. The choice of plant species should be such considered that it may nullify the effect of smog inversion effects at the expressway stretch during the winter season, the Project Proponent/Consultant may take the opinion of forestry, horticulture, environmental experts and institute.
3. Source of water-required water shall be met by rivers and canals wherever it is possible. In no other option, borewell may be recommended after prior permission obtaining from competent authority.

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4. Felling of trees only after obtaining NOC from the competent authority.
5. Vehicle having PUC certificate should be use.
6. Safe drinking water for labours should be provided.
7. 100 PPM, PM10 must be achieved.
8. Continuous online AAQ monitoring at every 100 KM interval to be done.
9. Trauma center alongwith refreshment center at every 50 KM to be provided.
10. Drainage line and provision of lighting on both side of the road side should be provided.
11. Traffic light signal at each crossing and at diversion point to be provided.
12. Dedicated power supply should be ensured for the street light during night time.
13. Name of approaching town with mileage sign to be provided.
14. The wayside amenities such as garages, restaurants, petrol pumps, electric vehicle charging stations, toilets and other amenities will be provided on both side at every 50 km of proposed expressway.
15. Mining permission from competent authority should also be taken.
16. The construction work shall be undertaken in a manner that the active channel, flow and direction rivers coming under proposal should not be disturbed. The active channel width shall be as certified by Central Water Commission and shall keep into account the flood flows also. The project in all its phases shall ensure that there is no such activity that may affect/result in change of flow (quantity and direction) of river or silting of the river or its tributaries.
17. The use of plastic waste in the construction of the Highway shall be explored. It is suggested that the crusher's dust can be used along with plastic waste in construction of road.
18. The fly ash generating potential of the surrounding areas shall be estimated and its use shall be explored in the proposed expressway.
19. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
20. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
21. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).
22. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
23. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
24. All potable water sources near the right of way should be such that they meet drinking water criteria as prescribed. Necessary water recharge facilities shall be constructed near each potable water station.
25. Ground and surface water sources (including rivers and cannels) will be used to meet the water requirement during construction phase of the project road subject to permission from the competent concerned authorities. Ways to minimize the water consumption including use of stored rain water should be explored and included in the comprehensive EIA as indicated in condition no. 1.
26. It shall be ensured that the alignment and other project areas are more than 05 Km away from (i) Protected areas notified under the Wild Life (Protection Act, 1972 (ii) Critically

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- polluted areas as notified by the Central Pollution Control Board from time to time (iii) Notified Eco-Sensitive areas (iv) Inter-State boundaries and international boundaries.
27. For any extraction of ground water, prior permission from CGWB shall be taken.
 28. Construction material shall be so handled that wastes do not find their way into water bodies. Wastes shall be suitably collected and treated as per standards. Necessary consents shall be obtained from the competent authority in this regards.
 29. Separate Environmental Clearances as applicable shall be obtained for any subsidiary activities like rest areas, automobile repair shops etc planned in the project area as per EIA notification.
 30. Measures should be taken to protect the ponds along the proposed alignment that may likely to be affected. Wetlands within the study area of the project should be identified and it shall be ensured that there is no eco-degradation of these wetlands as a result of the project. Details shall be submitted with the comprehensive E.I.A.
 31. The CNG station should be established for proper functioning of vehicles to control pollution on the proposed highway.
 32. The operation and maintenance of dust monitoring to be reviewed after every six months.
 33. Rain water harvesting sites should be developed where ever possible as per norms.
 34. The project proponent should obtain necessary permission from the State Irrigation Department before drawing water from the river sources for the purpose of the proposed construction activity. Prior permission from the concerned Authority should be taken for any abstraction of groundwater.
 35. Noise barriers should be provided at appropriate locations particularly in the areas where the alignment passes through inhabited areas, so as to ensure that the noise levels do not exceed the prescribed standards and comply with provisions given under Noise Rules 2000 (as amended) for silence zone as defined under the rules.
 36. Rest areas with facilities like toilets and refreshment may be included along the expressway.
 37. Provision of trauma center/medical facilities is to be provided on this expressway within convenient distance.
 38. It is suggested that in between two ways of the road the height of the divider on both side of the green verge should be such that no traffic like motorcycle, cycle, and tractor can cross over. It is also suggested that it will be better if in between two roads strong railing could be provided with sufficient height.
 39. Overloading factor should be adequately incorporated during design and construction of the expressway.
 40. Adequate drainage structures should be provided along the entire length of expressway so that no conditions of water stagnation are created. Near the settlement areas, drainage structures shall be covered.
 41. Relocation of temples and other cultural properties like mosques, schools, hospitals etc, along the proposed alignment, shall be taken-up only after permission from competent authority/local administration.
 42. Suitable measures shall be taken to educate highway users on the risk of HIV and human trafficking. Environmental and safety awareness drives through hoardings should also be promoted.
 43. On every toll barriers Weigh Bridge is to be installed to check the load of the trucks and restrict the over loaded vehicles and comply as per the capacity design of the road.
 44. Separate clearances from the competent authority shall be obtained regarding acquisition of water bodies, forest land, cultural sites etc. Such clearances shall take into consideration minimum impact options.
 45. Sand and aggregates shall be obtained from approved quarries only. Borrow areas shall have the approval of the competent authorities.
 46. Acquisition of land should be as prescribed under Govt. Rules.

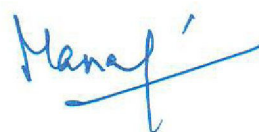
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47. Dredged material from road side ditches should be suitably disposed as not to cause any environmental problem. Necessary permission shall be obtained from the competent authority in this regard.
48. Consent for discharge of effluents from workers camp and other construction activity should be obtained from competent authority.
49. Borrow pits should be so selected so as to have minimum loss of productive land.
50. Separate NOC and consent of the UPPCB shall be obtained with regards to asphalt plants, crushers, batching plants, hot mix plants etc.
51. Landfill sites for earth, stone or other construction material shall be duly approved by the competent authority.
52. The alignment shall be so maintained that there is no Archeological or cultural property in the project area.
53. The proposal should conform to Regional Development Plan for the area and if non conforming, suitable permission should be taken before construction from the competent authority.
54. Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project in order to avoid any damage to environment.
55. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality and other incidents.
 - a) Borrow pits for earth, quarry sites for road construction material and dump sites must be identified keeping in view the following:
 - b) No excavation or dumping on private property is carried out without consent of the owner.
 - c) No excavation or dumping should be allowed on wetlands, forest areas, protected or prohibited land or other ecologically valuable or sensitive locations.
 - d) Excavation work should be done in consultation with the Soil Conservation and Watershed Development Agencies working in the area.
 - e) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they should not leach into the ground water, and necessary permission from the UPPCB be obtained.
 - f) During the earthwork on embankments care is to be taken regarding environmental pollution. The adequate number of sprinkles should be used during the operation period.
 - g) Adequate precautions and norms should be followed during transportation of the construction material so that it does not affect the environment adversely.
56. Borrow pits and other scars created during the road construction should be properly leveled and treated.
57. Possibility of use of non conventional energy sources may be explored.
58. Municipal solid waste & Hazardous waste shall not be used in the construction of the express way.
59. Automatic traffic signal is to be provided at all crossing functioning during day and night.
60. During foggy weather the vehicular traffic may be held with parking facilities to avoid accidents.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in



confirmation with approved Master Plan for Meerut, Hapur, Bulandshahr , Amroha, Sambhal, Badaun, Shahjahanpur, Hardoi, Unnao, Raebareli, Patapgarh, Prayagraj. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site in not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Meerut, Hapur, Bulandshahr , Amroha, Sambhal, Badaun, Shahjahanpur, Hardoi, Unnao, Raebareli, Patapgarh, Prayagraj.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

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उत्तर प्रदेश शासन



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GOVERNMENT OF
UTTAR PRADESH

वैध तिथि JULY 2025
VALID UPTO

नाम
Name
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Designation
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ID NO

मनोज कुमार सिंह
MANOJ KUMAR SINGH
अपर मुख्य सचिव
ADDL CHIEF SECRETARY
आई.ए.एस
I.A.S
JULY 25/202142

21/7/25
मुख्य स्वागत अधिकारी

निवास : AWAS NO. 106, C.S.I TOWER, B BLOCK, VIPIN KHAND
: GOMTI NAGAR, LUCKNOW, PIN: 226010
आपात दूरभाष : 0522-2238308 (कण्ट्रोल रूम); Ph. 9871577222
Blood Group :

- नियम
1. यह परिचय पत्र अहस्तान्तरणीय है तथा सचिवालय में प्रवेश करते समय सुरक्षाकर्मियों द्वारा मांग करने पर इसकी दिखाना आवश्यक है।
 2. परिचय पत्र खो जाने, चोरी हो जाने या नष्ट होने की स्थिति में मुख्य स्वागत अधिकारी को तत्काल इसकी सूचना देनी चाहिए।
 3. सेवा निवृत्त अथवा पदत्याग या मान्य अवधि समाप्त होने पर इसे मुख्य स्वागत अधिकारी प्रवेश पत्र कार्यालय को वापस करना अनिवार्य है।
 4. आपात स्थिति में उपरोक्त दूरभाष संख्या पर सूचित किया जाना चाहिए।

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